

ITEM NO.28

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8567-8570/2019

SECURITIES AND EXCHANGE BOARD OF INDIA THROUGH MANAGER Appellant(s)

VERSUS

PRICE WATERHOUSE AND CO. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.172308/2019-STAY APPLICATION)

Date : 18-11-2019 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s) Mr. K. K. Venugopal, Attorney General
Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Ms. Viddusshi, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Vijay Valsal, Adv.
For M/s. K.J. John and Co.

For Respondent(s) Mr. Mukul Rohtagi, Sr. Adv.
Mr. Siddharth Luthra, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Zerick Dastur, Adv.
Mr. Somasekhar Sundaresan, Adv.
Mr. Vishal Gehrana, Adv.
Mr. Anupam Prakash, Adv.
Ms. Swikriti Singhanian, Adv.
For M/s. Karanjawala & Co.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Ms. Ruby Singh Ahuja, learned counsel, appearing on behalf of
the respondents, accepts notice.

Reply to the appeal, if any, be filed within two weeks.

The observations made in Paragraph 78 of the impugned Judgment
and Order as to powers and jurisdiction of SEBI shall remain stayed

till the next date of hearing.

List the matter in the second week of December, 2019.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER